

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 10

IA Nos.269/2024, 274/2024, 812/2024, 930/2024  
and  
CP (IB) No. 312/Chd/J&K/2023

**IN THE MATTER OF:**

J & K Integrated Textiles Park Ltd. ...Petitioner

Vs.

Orbit Spinning Pvt. Ltd. ...Respondent

**Under Section:** 7, IBC 2016, 65(1), 60(5), R 11 NCLT Rules, 2016

**Order delivered on 16.07.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner :	Mr. Anand Chhibbar, Senior Advocate Mr. Shikhar Sarin, Advocate Mr. Vishav Bharti Gupta, Advocate
For the Intervener-PNB and Applicant in IA No. 274/24:	Mr. Harsh Garg, Advocate Ms. Ramneek Kaur Mann, Advocate
For the Shareholders and Applicant in IA No. 269/24:	Mr. Nahush Jain, Advocate
For the Corporate Debtor:	Mr. Viren Sharma, Advocate

**ORDER**

**IA No.812/2024**

The present application has been filed under rule 11 of the NCLT Rules, 2016 for placing on record certain documents/orders.

Heard. Issue notice of this application to the respondent(s). The applicant shall collect the notices from the Registry and send the same by speed post as well as by

e-mail, if available, immediately to the respondent(s) at their registered address attaching therewith copy of the application and the entire paper book and the copy of this order.

In case, the service of speed post on the aforesaid respondent(s) is not effected, the applicant shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area.

The applicant shall file affidavit of service supported by postal receipt, tracking report, paper clippings and copy of e-mail within two weeks.

Reply be filed at least one day before the next date of hearing after receipt of notice with a copy in advance to the counsel opposite.

List on 24.07.2024, in the supplementary list.

**IA No.930/2024**

The present application has been filed under Section 60(5) of the I&B Code, 2016 for modification of the order dated 17.01.2024.

Heard. Issue notice to the respondents/non-applicant. Mr. Shikhar Sarin, Advocate for the petitioner is ready to accept notice. Mr. Viren Sharma, Advocate for the corporate debtor is also ready to accept notice. Reply be filed at least one day before the next date of hearing with a copy in advance to the counsel opposite. List on 24.07.2024, in the supplementary list.

**IA No. 274/2024, IA No. 269/2024 CP (IB) No. 312/Chd/J&K/2023**

Compliance of the last order be made by Id. counsel for the petitioner as well as Id. counsel for the shareholder/intervener within two days with a copy in advance to the counsel opposite. List on 24.07.2027, in the supplementary list.

Order regarding the status of assets of the corporate debtor shall continue as per order dated 17.01.2024 till the next date of hearing.

Sd/-

**(UMESH KUMAR SHUKLA)  
MEMBER (T)**

Tanvi

Sd/-

**(HARNAM SINGH THAKUR)  
MEMBER (J)**